



RAJASTHAN HIGH COURT LEGAL SERVICES COMMITTEE

RAJASTHAN HIGH COURT CAMPUS, JODHPUR,

(Email: rsajsajod@gmail.com, ftsrsajsajod@gmail.com)

Phone: 0291-2888047 Help line 8306002140)

No. RHCLSC/JD /Panel Lawyers/2025/ 384 Dated 16/10/2025

NOTICE

In compliance of directions of Hon'ble Executive Chairman, Rajasthan State Legal Services Authority, Jaipur and Hon'ble Chairman, Rajasthan High Court Legal Services Committee, Jodhpur and in exercise of powers conferred under National Legal Services Authority (Free and Competent Legal Services) Regulation 2010 (as amended), it is proposed to prepare panel of 60 panel lawyers across various legal domains; maximum of 13% for civil matters, 18% for constitutional and writ matters, 38% for criminal and Juvenile Justice matters, 6% for environmental law matters, 12% for labour laws and service matters, and 13% for matters relating to matrimonial disputes, in order to represent and plead the cases on behalf of the persons provided with legal aid under these regulation, by the Rajasthan High Court Legal Services Committee (RHCLSC), Jodhpur. **Online Applications** are therefore invited from the eligible advocates with their bio-data, who fulfill the following criteria :

1. Applicants must be "legal practitioner" as defined under Section 2 (i) of the Advocates Act, 1961. Applicant must have a minimum of three years of experience at the Bar on the last date of submission of the application;
2. Candidates should be active practitioners before the Hon'ble Rajasthan High Court and members of the High Court Bar Association for the past three years;
3. Applicants are required to submit certified copies of judgments/orders as follows:
 - a. At least 05 judgments or final orders from the Hon'ble Rajasthan High Court of the category (Civil, Criminal, Writ, etc.) in which the applicant has applied and which have been independently argued by him and was decided on merits.
 - b. Out of the above judgments/orders 03 of such judgments/final orders should be rendered in the year preceding the last date of submission of the application.
 - c. Such judgments/final orders may include a maximum of 02 bail orders or 02 compromise judgments but should not include judgments/orders under Section 13B of the Hindu Marriage Act, 1955, or those resulting from a confession of offence;
 - d. If a judgment or final order lists the name of the Senior Advocate but omits the name of the applicant lawyer, the applicant may submit this judgment with their empanelment application, provided the Senior Advocate certifies the applicant's presence during the argument on plain paper, and the applicant's name is included in the vakalatnama for the case;
4. The applicant must provide an undertaking confirming their willingness to serve as a panel lawyer and to adhere to the rules and regulations of Legal

Services Authorities Act, 1987 and other schemes framed under the above Act and must agree not to ask for or receive any fees/remuneration or valuable consideration in any manner from the individual for whom he/she has been engaged to provide legal aid services;

5. The applicant is required to be available for legal aid cases and must not represent any opposing party in the case for which the applicant has been engaged from legal aid;
6. An undertaking must be submitted by the applicant confirming that he/she has never faced disciplinary action for professional misconduct;
7. The term of the panel will be of one year, which may be extended annually for period of maximum three years, keeping in view the performance of the panel lawyers;
8. The panel will ensure representation from Scheduled Castes, Scheduled Tribes, Women, and Differently-abled lawyers;
9. In cases where the number of applicants exceeds the available positions, preference will be given based on legal experience, with younger advocates prioritized in the event of ties.
10. Panel lawyers will receive honoraria and reimbursements in accordance with the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010, and relevant regulations from the Rajasthan State Legal Services Authority.
11. If a panel lawyer fails to perform satisfactorily or violates the objectives of the Act and regulations, the Legal Services Institution may remove them from the panel.
12. Panel lawyers are required to participate in periodic training sessions as outlined by the National and State Legal Services Authorities, with training participation being a factor in their continued engagement.
13. The panel lawyers are required to deliver legal services in accordance with the provisions established under the Legal Services Authorities Act of 1987, as well as to adhere to the implementation of various schemes and directives outlined in the Act.
14. Subsequent actions may be taken based on this framework.

Note:- The process for filing and submitting application form is as under:

- a. Applicants are required to complete the online application form starting from 10.00 AM on 15.10.2025, until 05.00 PM on 08.11.2025;
- b. Once the form is filled out, applicants **must print a hard copy and submit it along with the necessary documents** as given below, to the office of Rajasthan High Court Legal Services Committee, Jodhpur. or at Reception Centre nearby Mediation Centre, Rajasthan High Court, Jodhpur. This submission can be made either in person or via post, but it must be received till 06.00 PM on 08.11.2025. Applications and documents submitted after this deadline will not be considered for the selection process;
 - i. Printed hard copy of the online application form.
 - ii. Certified hard copy of the judgment or final orders as required in point 03.
 - iii. Self-certified copy of the 'Sanad' or Certificate of Registration with the Bar Council of Rajasthan.

- iv. Self-certified copy of SC/ST or Specially Abled Certificate from a competent authority.
 - v. Self-certified copy of the date of birth certificate or Matriculation Certificate indicating the date of birth.
 - vi. Self-certified copy of practicing experience certificate issued by Rajasthan High Court Bar Association.
- c. The application form can be accessed via the RSLSA website at the link-
https://docs.google.com/forms/d/e/1FAIpQLSck3Fhqt_DwawgS5bEfC0C5d8yc9zVIVwoCOLXFXdSqOKoVGQ/viewform?usp=header
- d. Only applications submitted in the designated online format will be accepted; any other formats will be deemed invalid;
- e. Applicants are required to provide complete and accurate information prescribed in online format; any false or incomplete submissions will result in rejection of application, for which the applicant will be held accountable;
- f. All applicants are strongly encouraged to familiarize themselves with the provisions outlined in the National Legal Services Authority (Free and Competent Legal Services) Regulation, 2010, prior to submitting their online applications;

By Order



(Kamal Chhangani)

Secretary

Rajasthan High Court

Legal Services Committee

Jodhpur

No. RHCLSC/JD /Panel Lawyers/2025/ 3846 Dated 14/10/2025

Copy is forwarded to following for kind information and necessary action:

1. Registrar (Judicial) Rajasthan High Court, Jodhpur to publish on the Notice Board and Daily Cause list of Hon'ble Rajasthan High Court, Jodhpur from 27.10.2025 to 31.10.2025.
2. Registrar (CPC) Rajasthan High Court, Jodhpur for uploading the Notice at the Website.
3. President, Rajasthan High Court Bar Association, Rajasthan High Court, Jodhpur with a request a circulate the Notice among all the advocates and uploading the Notice at the Website of Bar Association office.
4. Nodal Officer, Website of RSLSA, Jodhpur with a direction to upload the Notice at the RSLSA Website and on the Notice Board of RSLSA, Jodhpur.
5. Notice Board of Rajasthan High Court Legal Services Committee, Jodhpur.


Secretary

Rajasthan High Court

Legal Services Committee

jodhpur

